

THE HIGH COURT OF MEGHALAYA: SHILLONG

CIRCULAR

NO.HCM.III/166/2019-Judl./Part-1/348 Dated Shillong, the 6th September, 2021

For the purpose of routine sanitization of the High Court, court work shall remain suspended with immediate effect for a period of one week.

By Order,

JOINT REGISTRAR (LISTING)

Memo NO.HCM.III/166/2019-Judl./Part-1/348A Dated Shillong, the 6th September, 2021

Copy to: -

1. The Registrar-cum-PPS to the Hon'ble the Chief Justice, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
2. The P.S to Hon'ble Mr. Justice Ranjit V. More, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
3. The P.S to Hon'ble Mr. Justice H.S. Thangkhiew, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
4. The P.S to Hon'ble Mr. Justice W. Diengdoh, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
5. The Advocate General/Additional Advocate General, Meghalaya, Shillong for favour of kind information.
6. The P.A to the Registrar General, High Court of Meghalaya, Shillong for favour of kind information of the Registrar General.
7. The Registrar (Judicial Service), High Court of Meghalaya, for favour of kind information.
8. The Registrar(Administration), High Court of Meghalaya, for favour of kind information.
- ✓ 9. The Central Project Co-ordinator, High Court of Meghalaya, Shillong for uploading the same in the Official Website.
10. The Assistant Solicitor General, for favour of kind information.
11. The President/Secretary, High Court Bar Association, Shillong for kind information
12. The President/ Secretary, Bar Associations of all districts for kind information.
13. All Court Masters, High Court of Meghalaya, for kind information.
14. Notice Board.
15. Office File.


66/69/2021
JOINT REGISTRAR (LISTING)

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6/9/21